Written Answers to

[25 July, 2014] Unstarred Questions 247

Language used in High Courts

1934. SHRI AMBETH RAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether in any High Court, any language other than English, is used as language of court proceedings, at present as provided under Art. 348(2) of the Constitution of India;

(b) if so, the details thereof;

(c) whether any request to use any language other than Hindi to be a court language is pending with Government;

- (d) whether Government has acceded to such request; and
- (e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Use of Hindi has been authorised in the proceedings of the High Courts of the States of Rajasthan, Uttar Pradesh, Madhya Pradesh and Bihar.

(c) to (e) Government of India received requests from the Governments of Tamil Nadu and Gujarat regarding use of Tamil and Gujarati in the proceedings of the Madras High Court and Gujarat High Court respectively. Government had taken up these requests with the Chief Justice of India. The Full Court of the Supreme Court considered the requests for use of Hindi and regional languages in the High Courts in its meeting held on 11th October, 2012 and reiterated the earlier similar resolutions of the Full Court adopted in 1997 and 1999 to not accept the requests. The Government has abided by this decision.

The Government recently again received a request from the Government of Tamil Nadu for use of Tamil in the proceedings of the Madras High Court and has written to the Chief Justice of India in this regard.

Doubling of railway routes

†1935. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the railway stations on the railway route from Delhi to Jodhpur between which the railway lines have been doubled;

[†]Original notice of the question was received in Hindi.

Unstarred Questions

(b) whether any plan to complete the doubling of railway lines between remaining railway stations is pending with the Ministry, if so, the details thereof; and

(c) whether railway line between Delhi and Jodhpur, being strategically important is proposed to be doubled in collaboration with the Ministry of Defence, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) Doubling of Delhi-Rewari-Alwar and Bandikui-Jaipur-Phulera sections has been completed.

(b) Doubling of Alwar-Bandikui (60.37 Km) has been taken up at a cost of ₹ 242.09 crore Doubling of Phulera-Jodhpur section has not been sanctioned.

(c) No, Sir.

Rishikesh-Karnprayag railway line

†1936. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RAILWAYS be pleased to state:

(a) the quantum of amount allocated during the last financial year for under construction Rishikesh-Karnprayag railway line in Uttarakhand;

(b) the length of railway line laid from the allocated amount;

(c) the quantum of funds likely to be allocated for laying of the said line during 2014-15; and

(d) the reasons for providing less funds for laying of this railway line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) to (d) The project alignment passes through very challenging Himalayan geology and accordingly, detailed geological investigations along the proposed alignment have been taken up for which allotments of $\overline{\mathbf{x}}$ 5 crores and $\overline{\mathbf{x}}$ 20 crores in 2013-14 and 2014-15 respectively have been made.

Shortage of railway personnel under Southern Railway

1937. SHRIMATI KANIMOZHI: Will the Minister of RAILWAYS be pleased to state:

[†]Original notice of the question was received in Hindi.